

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2620/2003
M.A.NO.2273/2003

(5)

Tuesday, this 28th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

1. Smt.Veena Kohli, Accountant,
Principal Accounts Office.
M/o Environment & Forest.
Paryavaran Bhawan.
CGO Complex, New Delhi.
2. Mrs. Renu Mahaian, LDC.
Kalawati Saran Children Hospital.
Banqla Sahib Marg.
New Delhi.Applicants.

(By Advocate: Shri M.K.Bhardwaj)

Versus

Union of India & Ors. through

1. Secretary,
Ministry of Health & Family Welfare.
New Delhi.
2. Principal & Medical Superintendent,
Lady Hardinge Medical College & Associated
Hospitals, New Delhi.
3. Secretary,
Department of Personnel and Training,
North Block, New Delhi.

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

MA 2273/2003

M.A. is allowed subject to just exceptions. Filing
of the joint application is permitted.

O.A.2620/2003

2. Learned counsel for applicants states that he would submit a representation to the respondents so that their

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(2)



claim pertaining to withdrawal of the Assured Career Progression Scheme and not to recover the arrears in case the applicants are not found to be eligible to the said Scheme, can be considered.

3. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

(S.A. Sinha)
Member(A)

(V.S. Aggarwal)
Chairman

◆/kdr/